

**Name & Address of the bank branch**

Ref. No.

Date:

The Sr. Inspector of Police,  
\_\_\_\_\_Police Station,  
\_\_\_\_\_

Dear Sir,

**Detection of counterfeit note/s -**  
**Request for investigation**

We enclose the following counterfeit notes detected in our office on \_\_\_\_\_. The name and address of the tenderer together with his statement is enclosed.

2. As the printing and/or circulation of forged Indian Currency Notes is an offence under Sections 489A to 489E of the Indian Penal Code, we request you to lodge FIR and conduct the necessary investigation and bring the culprits to book. In case it is decided to file criminal proceedings in the court of law, you may first arrange to send the notes to any of the Note Printing Presses, Forensic Science Laboratories etc. in term of the provisions of the Section 292(1) and 292(3) of the Code of Criminal Procedure) for examination. The expert opinion furnished may be produced in the court as evidence under Section 292 of the Criminal Procedure Code. The forged notes may please be returned to us after the completion of the investigation and/or proceedings in the court of law along with the detailed report of the investigation/decision of the court.

**Details of Counterfeit Note/s**

		Series	Number of pieces	Value
A	Denomination			
B	Name & address of the tenderer			
C	Our Entry No.			

Yours faithfully,  
Authorized Signatory